

Government of Jammu and Kashmir  
**Home Department**  
Civil Secretariat, Jammu

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**NOTIFICATION**  
Jammu, the 28<sup>th</sup> April, 2020

S.O. 140 Whereas, on 25-04-2019 Police Station Bijbehara received a reliable information that some terrorists affiliated with banned organization HM were hiding in the house of Showkat Ahmad Zargar S/O Nazir Ahmad Zargar R/O Bagandar Mohalla Bijbehara intending to subversive activities in the area; and

2. Whereas, cordon and search operation was launched. During search operation, terrorists hiding inside the house fired indiscriminately upon the search party with automatic weapon and in the retaliatory fire two terrorists of HM outfit identified as Safdar Amin Bhat S/O Mohd Amin Bhat R/O Zirpora Bijbehara and Burhan Ahmad Ganie S/O Mohd Sadiq Ganie R/O S.K. Colony Anantnag were killed and arms / ammunition was recovered from the spot; and

3. Whereas, a Case FIR No. 53/2019 U/S 307 IPC, 7/27 A.Act, 16,18,19 ULA (P) Act, came to be registered in Police Station Bijbehara and investigation was set into motion; and

4. Whereas, during investigation, site plan of place of occurrence was prepared, statements of witnesses acquainted with the facts and circumstances of the case were recorded U/S 161 & 164-A Cr.PC.



5. Whereas, during the course of investigation it was revealed that the accused Showkat Ahmad Zargar S/O Nazir Ahmad Zargar R/O Bagandar Mohalla, Bijbehara was providing shelter and other logistic support to the terrorists; and

6. Whereas, on the basis of investigation, statement of material witnesses recorded and other evidence collected, the investigating officer has established prima facie case against the accused Showkat Ahmad Zargar S/O Nazir Ahmad Zargar R/O Bagandar Mohalla, Bijbehara for commission of offence punishable Under Section 19 of Unlawful Activities (Prevention) Act, 1967: and,

7. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

13. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the



Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offence punishable under section 19 of ULA (P) Act, 1967 in case FIR No. 53/2019 of Police Station Bijbehara.

By order of the Government of Jammu & Kashmir.

Sd/-

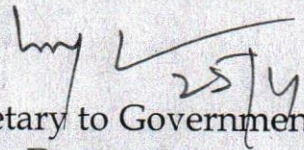
Principal Secretary to Government  
Home Department.

No:-Home/Pros/194 /2020/

Dated: 28-04-2020

**Copy to the:-**

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director general of Police, J&K Jammu. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
3. Secretary to Government, Department of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.

  
Special Secretary to Government  
Home Department.